

ITEM NO.29

COURT NO.2

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

WRIT PETITION (CIVIL) NO. 141/2023

MD IMRAN AHMAD

PETITIONER(S)

VERSUS

UNION OF INDIA & ORS.

RESPONDENT(S)

Date : 07-05-2026 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE SANDEEP MEHTA
HON'BLE MR. JUSTICE VIJAY BISHNOI

For Petitioner(s) :Mr. Salman Khurshid, Sr. Adv.
Mr. Ayush Negi, AOR
Ms. Lubna Naaz, Adv.
Ms. Sonika Choudhary, Adv.
Ms. Aarushi Gupta, Adv.
Mr. Abhishek Singh Bhandari, Adv.

For Respondent(s) :Mr. Gurmeet Singh Makker, AOR

Mr. Vikramjit Banerjee, A.S.G.
Mr. Siddharth V.thakur, Adv.
Mr. Siddhartha Sinha, Adv.
Mr. Saurabh Pandey, Adv.
Mr. Vatsal Joshi, Adv.
Mr. Gaurang Bhushan, Adv.
Mr. Umesh Babu Chourasia, Adv.
Ms. Madhulika Upadhyay, AOR

Ms. Disha Singh, AOR
Ms. Eliza Bar, Adv.
Ms. Akansha, Adv.
Ms. Anjali Saxena, Adv.

Ms. Shikha Sarin , AOR
Ms. Har Karam Jot Kaur, Adv.

Mr. Gaurav Rohilla, Adv.

Mr. Nishe Rajen Shonker, AOR
Mrs. Anu K Joy, Adv.
Mr. Alim Anvar, Adv.
Mr. Santhosh K, Adv.
Mrs. Devika A.l., Adv.
Mr. Praveen Chaudhary, Adv.
Mr. Pradeep Kumar Chaudhary, Adv.

Mr. Pukhrambam Ramesh Kumar, AOR
Mr. Karun Shamra, Adv.
Ms. Anupama Ngangom, Adv.
Ms. Rajkumari Divyasana, Adv.

Mr. Avijit Mani Tripathi, AOR
Mr. T.K. Nayak, Adv.
Mr. Z H Isaac Haiding, Adv.
Ms. Marbiang Khongwir, Adv.
Mr. Upendra Mishra, Adv.
Mr. P.S. Negi, Adv.

Mr. Siddhesh Shirish Kotwal, AOR (N/P)

Ms. K. Enatoli Sema, AOR
Mr. Amit Kumar Singh, Adv.
Ms. Chubalemla Chang, Adv.
Mr. Prang Newmai, Adv.
Ms. Yanmi Phazang, Adv.

Mohd. Irshad, A.A.G.
Ms. Baani Khanna, AOR
Mr. Robin Singh, Adv.
Mr. Kapil Balwani, Adv.
Ms. Komal Thakkar, Adv.

Mr. Sameer Abhyankar, AOR (N/P)

Ms. Devina Sehgal, AOR
Mr. Yatharth Kansal, Adv.

Mr. Kunal Mimani, AOR

Mr. Pashupathi Nath Razdan, AOR (N/P)

Mr. Aravindh S., AOR
Ms. Anika Bansal, Adv.
Mr. S.santhosh, Adv.

Ms. T. Geetha, Adv.

Mr. Shreekant Neelappa Terdal, AOR (N/P)

UPON hearing the counsel, the Court made the following
O R D E R

1. Mr. Salman Khurshid, learned Senior Counsel appearing for the petitioner, has placed a chart before us. The chart contains five categories of States/Union Territories(UTs). First category is where the States/UTs have refused to implement Section 12(1)(c) of the RTE Act; Second category is about the States/UTs, who have framed the Rules only to bypass/ overrule Section 12(1)(c) of the RTE Act; Third category is of States/UTs who are silent or have not yet framed Rules to implement Section 12(1)(c); Fourth is the list of States/UTs who have implemented the said Section partially; and Fifth category is of the States/UTs who claim to have enforced the said Section, but have not submitted any proof.

2. Learned Counsel representing the States of Punjab, West Bengal, Puducherry, Kerala, Arunachal Pradesh, Nagaland, Meghalaya, and Goa are granted four weeks' time to obtain instructions and file appropriate affidavits regarding the true and faithful implementation of Section 12(1)(c) of the RTE Act, failing which the Court will be compelled to summon the Principal Secretaries of the

Education Department of the said States/UTs.

3. The other States/UTs mentioned in the list, who are not represented today are: U.T. of Ladakh, U.T. of Jammu and Kashmir, UT of Andaman and Nicobar Islands, States of Mizoram and Sikkim. The Registry shall forward a copy of this order to the Chief Secretaries and also to the Standing Counsel of these States/UTs within a week from today and the above directions shall be fully complied by them within the time allowed.

4. List on 22.07.2026.

(POOJA SHARMA)
AR-CUM-PS

(RANJANA SHAILEY)
ASSISTANT REGISTRAR